

HIGH COURT FOR THE STATE OF TELANGANA

**CORRIGENDUM TO THE 2 NOTIFICATIONS IN ROC.NO.S 394/SO/2020,
DATED 27-03-2020**

REFERENCE: 2 Notifications issued vide ROC.No. 394/SO/2020 issued on 27.03.2020 by the High Court for the State of Telangana, regarding filing of Extremely Urgent matters for hearing and Guidelines issued in this regard.

The High Court vide reference cited, has issued 2 Notifications vide ROC.No. 394/SO/2020 regarding filing of extremely urgent matters and also issued guidelines for filing of these extremely urgent matters/cases through Email, further defined the procedure for conducting the hearing through video conferencing.

In this regard, it is hereby informed that:

- 1) The Control Room will be established and will be functional at the High Court for the State of Telangana instead of Quarter No. 3, beside CM's Camp Office, Begumpet, Hyderabad.
- 2) The hearing of these admitted extremely urgent cases will be from 10:30 AM to 12:30 PM on the days mentioned in the Notification in ROC.No. 394/SO/2020, dated 27.03.2020.

The Advocates/litigant public are requested to make note of these changes while filing their extremely urgent matters and while pursuing them.

Dt.28-03-2020

//BY ORDER//

REGISTRAR GENERAL